

\$~92, 93, 95-100 & 102

\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ W.P.(C) 887/2023 & CM APPL. 3456/2023- Int. Relief  
+ W.P.(C) 888/2023 & CM APPL. 3457/2023- Int. Relief  
+ W.P.(C) 895/2023 & CM APPL. 3466/2023- Int. Relief  
+ W.P.(C) 896/2023 & CM APPL. 3467/2023- Int. Relief  
+ W.P.(C) 897/2023 & CM APPL. 3468/2023- Int. Relief  
+ W.P.(C) 902/2023 & CM APPL. 3483/2023- Int. Relief  
+ W.P.(C) 903/2023 & CM APPL. 3485/2023- Int. Relief  
+ W.P.(C) 904/2023 & CM APPL. 3488/2023- Int. Relief  
+ W.P.(C) 926/2023 & CM APPL. 3613/2023-Int. relief

SH LALIT KUMAR SHARMA  
SH GOPAL KRISHAN  
SH SATYAPRAKASH  
SH ANIL KUAMR TIWARI  
SH JITENDER KUMAR  
SH SATYANARAYAN  
SH NEERAJ KUMAR  
SH VINOD KUMAR SHARMA  
SH YOGENDER KUMAR

....Petitioners

Through: Mr.Rajiv Agarwal with Ms.Meghna  
De, Ms.L.Gangmei, Advs.

versus

MAHARISHI VALMIKI HOSPITAL

..... Respondent

Through: Mr.Abhinav Sharma, Adv in W.P.(C)  
887/2023.

Mr.Anubhav Gupta with Mr.Varun Garg, Advs for  
GNCTD in W.P.(C)895/2023 & 897/2023.

Mr.Abhishek Aggarwal, Adv in W.P.(C)  
903/2023.

**CORAM:**

**HON'BLE MS. JUSTICE REKHA PALLI**

**ORDER**

**24.01.2023**

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1. The present petitions preferred by the workmen depict a very sorry

state of affairs, wherein they have not been paid any wages since 12.04.2022 only on account of the files moving up and down between two departments of the Govt. of NCT of Delhi.

2. Learned counsel for the petitioners submits that the petitioners have been compelled to approach this Court as the learned Labour Court, instead of directing the respondent to ensure that the petitioners are paid their due wages, has been, adjourning the matter at their repeated requests.
3. Issue notice. Learned counsel for the respondent in W.P.(C) 887/2023, W.P.(C)895/2023, W.P.(C)897/2023 and W.P.(C) 903/2023 accept notice. They pray for and are granted one week's time to obtain instructions/file reply. Response thereto, if any, be filed before the next date.
4. Upon the petitioner taking steps, issue notice to the respondent in W.P.(C) 888/2023, W.P.(C) 896/2023, W.P.(C) 902/2023, W.P.(C) 904/2023 and W.P.(C) 926/2023 through all permissible modes.
5. It is made clear that in case the petitioners are not paid their wages, by the next date, the Secretary(Finance), Government of NCT of Delhi will remain present in Court.
6. List on 08.02.2023.

**JANUARY 24, 2023/sr**

**REKHA PALLI, J**